(34)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION NO.370 of 1991

DATE OF JUDGMENT: 21st September, 1993.

BETWEEN:

Mr. T.Bangar Raju

Applicant

AND

- Union of India represented by the Member Staff, Railway Board, New Delhi.
- The Financial Adviser & Chief Accounts Officer, South Central Railway, Secunderabad.
- 3. The Sr. Divisional Accounts Officer, S.C.Railway, Vijayawada.

Respondents

HEARD:

COUNSEL FOR THE APPLICANT: Mr. G.V.Subba Rao, Advocate

COUNSEL FOR THE RESPONDENTS: Mr. D.Gopal Rao, SC for Railways

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI P.T.THIRUVENGADAM, MEMBER (ADMN.)

JUDGMENT

(As per Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman)

The applicant joined service as Junior Pay Clerk and later on he was promoted as Inspector of Cashiers (Pay).

When one promotion post of Assistant Chief Cashier in had.

Group 'B'/fallen vacant and when the applicant was not for consideration for the said promotion, alerted for the written test/this OA was filed praying for a declaration that the process of selection without

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publishing the combined seniority list of the Divisional Cashiers (Pay) and Inspectors of Cashiers (Pay) in scale Rs.2000-3200, is illegal, arbitrary and unconstitutional and violative of Articles 14 and 16 of the Constitution and to consequently direct the respondents to conduct fresh semlection after finalisation of the combined seniority.

- 2. In para 9 of the OA, it was pleaded that the seniority list does not refer to the date of initial appointment, date of promotion to the various grades etc., and hence it was argued that the said seniority list should not have been followed. In para 8 of the OA, the applicant claims knew the relief similar to the relief granted in, "1987(4) ATC 685 (Vir Pal Singh Chauhan Vs. Union of India and others)", by the Allahabad Bench of the Tribunal.
- in 1987(4) ATC 685 that if any reserved candidate is promoted on the basis of the roster point, and if an OC senior to the shown as senior to the reserved candidate who was promoted earlier in the promotion grade. But the order in 1987(4) ATC 685 and some similar orders were challenged before the Supreme Court and the matters are pending before the Supreme Court.

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test and the interview and accordingly the applicant was permitted to appear for the written test and he also appeared for the interview but the results were not published in view of the interim drder dated 16.4.1991.

- only one vacancy for promotion, five were alerted as per the rules and as the applicant was not among the first five, he was not alerted. It is also stated for the respondents that all the/five in the combined seniority list of Divisional Cashiers(Pay)/Inspectors of Cashiers (Pay) are reserved candidates. **EXERGENCE REPRESENTED BUT THE CONTROLLE STATE BUT THE CONTROLLE STATE BUT THE CONTROLLE STATE AND ADDRESS AND HERE THE STATE AND ADDRESS AND HERE STATE AND ADDRESS AND ADDRESS AND HERE STATE AND ADDRESS AND HERE STATE AND ADDRESS AND HERE STATE AND ADDRESS AND ADDRESS AND HERE STATE AND ADDRESS AND HERE STATE AND ADDRESS AND
- As the question as to whether the OCs can claim that their seniority in the lower cadres has to be reflected in the promotion cadre when once they are promoted, is a matter that is pending consideration before the Supreme Court, and as the applicant retired from service in July, 1992, it is just and proper to pass the following order.

The respondents are free to publish the results test in regard to the written/and the interview that were conducted in 1991 for the post of Assistant Chief Cashier.

Even if the applicant was selected for promotion to the post of Assistant Chief Clerk, he should not be given the

benefit of the same (the applicant retired from service.

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in July 1992), unless the Supreme Court decides that OCs are entitled to claim seniority in the promotion cadre as referred to above. Thus, if ultimately the Supreme Court upholds the contention for the OCs, notional promotion should be given with effect from the expiry of one month from the date of the interview and the applicant should be given the monetary benefits till the date of for retirement and also the pensionary benefits. Ofcourse, if the applicant was not selected for promotion, then this OA stands dismissed. In either view, there is no need to consider for the disposal of this OA about the question as to whether the OCs are entitled to claim seniority over the reserved candidates in the promotional at the time of entry into service cadre if the latter happened to be their juniors and it is a matter that is going to be decided by the Supreme Court.

 $^{\mathrm{T}}$ he OA is ordered accordingly. No costs. 7.

f. J. a. a

(P.T.THIRUVENGADAM) MEMBER (ADMN.)

Weels (V:NEELADRI RAO) VICE CHAIRMAN

Registrar

DATED: 21st September, 1993

vsn

Copy to:-

Member Staff, Railway Board, Union of India, New Delhi. The Financial Adviser & Chief Accounts Officer, South

Central Railway, Secunderabad. The Sr. Divisional Accounts Officer, S.C.Rly, Vijayawada. З.

4. One copy to Sri. G.V.Subba Rao, advocate, CAT, Hyd. One copy to Sri. D.Gapal Rao, SC for Rlys, CAT, Hyd. 5.

6. One copy to Library, CAT, Hyd.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

DNA

THE HON BLE MR.A.B GORTHI : MEMBER(A)

AND

THE HON BLE MR.T.CHAN RASEKHAR REDDY, MEMBER (JUDI

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 21/9/ -1993

ORDER/JUDGMENT:

M.A./R.A./G.A.No.

in

370/91.

O.A.No.

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Admitted and Interim directions issued

Allowed.

Disposed of with directions

Dimissed.

Diśmussed as withdrawn

Desmissed for default.

Rejected/Ordered.

No order as to costs.

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